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CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH
KOLKATA

O.A.No.350/01316/2015

Date of Order : 11-09-2015

Present : Hon'ble Mr Justice G. Rajasuria, Judicial Member
Hon'ble Ms Jaya Das Gupta, Administrative Member

Shri Kartik Mondal

.....Applicant

-Versus-

Union of India & Ors. (Eastern Railway)

.....Respondents

For the applicants : Mrs K. Bhattacharyya, Counsel
For the respondents : Mr A.K. Guha, Counsel

ORDER (ORAL)

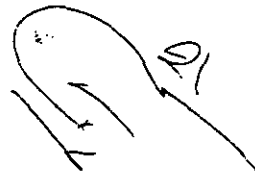
JUSTICE G. RAJASURIA, JM,

Heard both. This O.A has been filed seeking the following reliefs :

- a) An order directing the respondents No.1 and 2 to take steps to regularise or absorb them as gangman or Khalasi of restoration works in the Eastern Railway.
- b) Any further order or orders as your Lordships may deem fit and proper.
- c) Leave may be granted to join the application under Rulw 4(5)(a) of Central Administrative Tribunal Act, 1987.

2. Learned counsel for the applicant would submit that even though her client gave representation dated 13.4.2013, there is no response. Whereupon the learned counsel for the respondents would submit that after 3 decades it appears that applicant, is seeking job under the Railways and it is something untenable.

3. Be that as it may, now we are not deciding the matter on merits, but we would like to give following direction :



Within a month of receipt of a copy of this order the applicant is at liberty to give a detailed representation to the appropriate authority. Whereupon the said authority shall give a detailed reply within a period of 3 months thereafter.

O.A is disposed of. No costs.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(G. RAJASURIA)
JUDICIAL MEMBER

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